

ITEM NO.3

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18889/2012

(Arising out of impugned final judgment and order dated 23-03-2012 in SCA No.449/2010 passed by the High Court of Gujarat At Ahmedabad)

GOOLROKH M. GUPTA

Petitioner(s)

VERSUS

MR. BURJOR PARDIWALA.... DEAD (DELETED) & ORS. Respondent(s)

Date : 09-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms.Indira Jaisingh, Sr.Adv.
Mr.Ravindra Shrivastava, Sr.Adv.
Mr.Sidharth Luthra, Sr.Adv.
Mr.Shiraz Contractor Patodia, AOR
Mr.Ashish Singh, Adv.
Ms.Divya Sharma, Adv.
Ms.Juhi Chawla, Adv.
Mr.Mayank Singhal, Adv.
Mr.Nikhil Mehndiratta, Adv.

For Respondent(s) Mr.Percy Ghandy, Adv.
Mr.Siddharth Bhatnagar, Adv.
Mr.Debmalya Banerjee, Adv.
Mr.A.S.Aman, Adv.
Mr.Manish Sharma, Adv.
Mr.Kartik Bhatnagar, Adv.
Mr.Aviral Kapoor, Adv.
Mrs.Manik Karanjawala, Adv.
For M/s Karanjawala & Co., AOR

Mr.S.Udaya Kumar Sagar, Adv.
Ms.Bina Madhavan, Adv.
Mrs.Elizabeth Antony, Adv.
For M/s Lawyer S Knit & Co, AOR

Mr.Siddhartha Chowdhury, Adv.
Mr.Shreyas Mehrotra, Adv.

Mr.Kunal Verma, Adv.
Mr.Yugandhara Pawar Jha, Adv.
Mr.P.Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms.Indira Jaisingh, Mr.Ravindra Shrivastava and
Mr.Sidharth Luthra, learned senior counsel for the petitioner and
Mr.Percy Ghandy, Mr.Siddhartha Chowdhury, Mr.S.Udaya Kumar Sagar
and Mr.Kunal Verma, learned counsel for the respondents.

Regard being had to the importance of the matter, we
think it appropriate to refer the matter to the Constitution Bench.
The matter be added in the list of matters which are already listed
before the Constitution Bench on 10.10.2017.

(SATISH KUMAR YADAV)
AR-CUM-PS

(H.S. PARASHER)
ASSISTANT REGISTRAR